

M/s Piyush Colonisers Limited

(Company under CIRP)

List of Operational Creditors (provisionally admitted) as updated on dated 12th July, 2021

This list supercedes all lists issued earlier in this category of Creditors

Sr. No.	Name of claimant	Amount Claimed (Rs.)	Amount Provisionally Admitted (Rs)	Security Interest
<b>Operational Creditors (Other than Govt. dues &amp; workmen &amp; employees)</b>				
1	JK Offset Graphics Pvt. Ltd.	1,42,380	1,42,380	Nil
2	Magicrete building Solutions Pvt Ltd	2,04,776	1,34,677	Nil
3	Sethi Realty Investments	35,12,823	30,50,650	Nil
4	Himanshu Sethi, Kishore Kumar Sethi, Tripta Sethi, and Poonam Sethi	44,72,690	36,83,366	Nil
5	NRI Construction	8,68,29,223	8,18,29,223	Nil
6	Devender Kumar Gupta	5,69,700	5,69,700	Nil
7	M.N Bhagat	44,160	28,675	Nil
8	R.K & Associates	54,32,260	28,18,275	Nil
9	JSB Facility services	15,36,542	15,35,542	Nil
	<b>Sub Total</b>	<b>10,27,44,554</b>	<b>9,37,92,488</b>	
<b>Operational Creditors (Govt. dues)</b>				
10	Income Tax Department	4,41,41,640	4,41,41,640	Nil
11	The recovery Officer, EPFO	17,63,29,366	17,63,29,366	Nil
12	Director Town & Country Planning (DTCP)	1,07,87,79,126	1,07,87,79,126	Nil
	<b>Sub Total</b>	<b>1,29,92,50,132</b>	<b>1,29,92,50,132</b>	
<b>Operational Creditors (Employees)</b>				
13	Anu Bharti	6,68,015	6,68,015	Nil
14	Sanjay Bharti	12,55,602	12,55,602	Nil
15	Deepak Gupta	4,45,778	2,83,935	Nil
16	Anurag Mehta	5,55,028	3,25,723	Nil
17	Neeraj Sikri	4,93,784	2,64,988	Nil
18	Ashok bansal	7,86,122	6,92,619	Nil
19	Ameeth K Singla	2,85,486	2,18,345	Nil
	<b>Sub Total</b>	<b>44,89,815</b>	<b>37,09,227</b>	
	<b>Total Operational Creditors</b>	<b>1,40,64,84,501</b>	<b>1,39,67,51,847</b>	

**Note :**

1	Books of Accounts and records of Corporate Debtor are not available, as such claims have been provisionally admitted on the basis of documents received with claims. Upon subsequent verification of claim, the claim may be rejected/ accepted as it is / accepted for a reduced amount .
2	This list includes creditors whose claims have been received in terms of Regulation 12(1)&(2) and court rulings in this regard.

